असा. क्र. ३७

रजिस्टर्ड नं. एमएच/एमआर/साऊथ-२२९/२००६-०८



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

सोमवार, जुलै २१, २००८/आषाढ ३०, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग पाच-अ

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद)

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on the 21st July 2008 is published under Rule 117 of the Maharashtra Legislative Assembly Rules.

L. A. BILL No. XXXV OF 2008.

A BILL

further to amend the Maharashtra Housing and Area Development Act, 1976.

Mah. XXVIII of 1977.

WHEREAS it is expedient further to amend the Maharashtra Housing and Area Development Act, 1976, for the purposes hereinafter appearing ; it is hereby enacted in the Fifty-ninth Year of the Republic of India as follows :—

Short title.

1. This Act may be called the Maharashtra Housing and Area Development (Amendment) Act, 2008.

[किंमत : रुपये १०.००]

Amendment of section 88 of Mah. XXVIII of 1977.

2. In section 88 of the Maharashtra Housing and Area Development Act, 1976, in sub-section (*3*),— Mah. XXVIII of 1977.

(*a*) in clause (*a*), for the words " a building will exceed one thousand and two hundred rupees per square metre " the words " a building, per square metre, will exceed such amount, as may be specified by the State Government, by notification in the *Official Gazette,* to be the structural repairs cost per square metre " shall be substituted ;

(*b*) in clause (*b*),—

(*i*) for the words " a building will exceed one thousand and two hundred rupees per square metre " the words " a building, per square metre, will exceed the amount specified under clause (*a*) " shall be substituted ;

(*ii*) for the words " such building does not exceed one thousand and two hundred rupees per square metre " the words " such building, per square metre, does not exceed the amount specified under clause (*a*) " shall be substituted ;

(*c*) in the second proviso, for the words " one thousand and two hundred rupees per square metre " the words " the amount specified under clause (*a*) " shall be substituted.

STATEMENT OF OBJECTS AND REASONS.

Section 88 of the Maharashtra Housing and Area Development Act, 1976 (Mah. XXVIII of 1977), provides for undertaking structural repairs by the Mumbai Repairs and Reconstruction Board, to buildings which are in ruinous or dangerous condition and likely to deteriorate and fall, provided the cost of structural repairs to a building does not exceed one thousand and two hundred rupees, per square metre. It also provides that, in cases of special hardship, the Board may undertake structural repairs to buildings even if the cost thereof exceeds the limit as aforesaid. However, the expenditure on the structural repairs in excess of the permissble limit of one thousand and two hundred rupees, per square metre, is to be borne by the occupiers.

2. Having regard to the cost of building materials like cement, steel and labour charges, etc., the said limit of expenditure for undertaking the structural repairs by the Board, has been revised, from time to time, by amending section 88 of the said Act. Instead of amending section 88 of the said Act, time and again, for the purpose, the Government of Maharashtra considers it expedient to take the power to the State Government to specify, by notification in the *Official Gazette*, the structural repairs cost, so as to revise the said limit of expenditure for undertaking the structural repairs by the Board, by suitably amending sub-section (*3*) of the said section 88.

3. The Bill seeks to achieve the above objectives.

VILASRAO DESHMUKH,
Chief Minister.

Mumbai,
Dated the 15th July 2008.